

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2014

Subject : Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium term Open Access in inter-State transmission and related matters) Regulations, 2009.

Petitioner : Hindustan Electricity Generation Company Limited (HEGCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Parthiv J. Mehta, Advocate, HEGCL
Shri Samarth Kashyap, Advocate, HEGCL
Shri Rahul K Shaji, Advocate, HEGCL
Shri Anubhav Mishra, Advocate, HEGCL
Shri Atulya Singh, Advocate, HEGCL
Shri Sitesh Mukherjee, Sr. Advocate, CTUIL
Ms. Abiha Zaidi, Advocate, CTUIL
Mr. Pritam Raman Giriya, Advocate, CTUIL
Shri Ronit Rampuriya, Advocate, CTUIL
Shri Aryan Sarawgi, Advocate, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel appearing for the Petitioner, HEGCL, sought liberty to file his vakalatnama. He also sought an additional two weeks' time to comply with the directions issued vide the Record of Proceedings dated 11.8.2026. The learned Senior Counsel for the Respondent, CTUIL, did not oppose the said request.

2. Considering the above, the Commission adjourned the matter. The Commission permitted the Petitioner to place its Vakalatnama on record and also directed it to file its written submissions in the matter within two weeks.

3. The Petition will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)